GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:1092 ANSWERED ON:28.11.2011 ANTI DUMPING DUTY ON PVC Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has imposed or proposed to impose any antidumping duty on Poly Vinyl Chloride (PVC);
- (b) the details of demand of PVC in the country and the sources of its supply during the last two years; and
- (c) the steps being considered by the Government to safeguard the interest of the domestic industries and traditional technologies?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

- (a): On the basis of applications filed by the domestic industry, Directorate General of Anti-Dumping & Allied Duties (DGAD) initiated the following anti-dumping investigations concerning imports of "Poly Vinyl Chloride":
- (i) "PVC Paste Resin" from EU, Saudi Arabia and Korea RP was initiated on 22.8.2003. Final findings were issued on 20.8.2004 and the definitive anti-dumping duties were levied by the Department of Revenue on 7.10.2004. Further, a Sunset Review (SSR) was initiated on 31.3.2009. Final findings in respect of SSR were issued on 26.4.2010 and duty was imposed by the Department of Revenue on 25.6.2010. PVC imports from the EU continues to attract AD levies.
- (ii) Poly Vinyl Chloride (suspension grade)" from Taiwan, China PR, Indonesia, Japan, Korea, Malaysia, Thailand & USA was initiated on 28.6.2006. Final findings were issued on 26.12.2007 and the definitive anti-dumping duties were levied by the Department of Revenue on 23.1.2008.
- (iii) "PVC Paste Resin" from China PR, Japan, South Korea, Malaysia, Russia, Taiwan and Thailand was initiated on 3.11.2009. Preliminary findings were issued on 11.6.2010. Provisional anti-dumping duties were levied by the Department of Revenue on 26.7.2010. Final findings were issued on 2.5.2011. Definitive anti-dumping duties were levied by the Department of Revenue on 26.7.2011.
- (b): The item PVC Resin in the country is being manufactured by five units namely M/s. Reliance Industries Ltd., Chemplast Sanmar Ltd., DCW Ltd., Shriram Chemicals & Fertilizers Ltd. and M/s. Finolex Industries Ltd.

The details of production, import, export and consumption of PVC during the years 2009-10 and 2010-11, are as follows.

Unit: MT

Year Production Export Import Demand (Consumption)

2010-11 1278177 16682 743344 2004839

2009-10 1109535 4676 704232 1809091

Source: i) S&M Division, D/o Chemicals & Petrochemicals - for Production Details ii) Export Import Data Bank, D/o Commerce - for Export & Import Details, Demand (consumption) = Production + (Import - Export)

(c): The petrochemical industry in the country including polymers is de-licensed, de-controlled and de-regulated. The prices of the

polymers, selection of technology etc. are market driven and are linked with the various factors like demand, availability, feedstock/crude oil prices etc. Directorate General of Anti-Dumping and Allied duties (DGAD), an attached office of the Department of Commerce, is an investigating agency set up for conducting anti-dumping investigations which acts on the applications filed by the domestic industry with prima-facie evidence of dumping of goods in the country, injury to the domestic industry and causal link between the dumped goods and injury to the domestic industry. Such petitions submitted by domestic industry are processed as per the procedures and within the time limits specified under the Customs Tariff Act, 1975 as amended in 1995 and the rules made thereunder. DGAD conducts investigations and recommends imposition of duty, wherever appropriate, to the Department of Revenue by issuing its preliminary/final findings. Acting upon such recommendations of the DGAD, the Department of Revenue may impose the provisional or definitive duties.